Filing under clause (ca) of sub-regulation (2) of Regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

	(en) of sub-regulation (2) of Regulation 13 of the IBBI (Insolvency Resolution Process for C												
	CORP	ORATE DERTOR, S. N											
- 1	SI.	Commence of the Commence of th											
	S1.	Category of creditor Summary of claims received Commencement of Insolvency: 11.09.2025											

No.		Summary of claims received		nmencement of Insolvency: Summary of claims admitted		Amount of Contengent	Amount of claims not	Amount of claims under	Details in Annexure	
1		No. of claims	Amount	No. of claims	Amount	- claims	nims admitted	verification		
	Secured Financial Creditors belonging to any class of creditors	0	0	0	0	0	0	0		
2	Unsecured Financial Creditors	0	0				U	0	1	Not Applicabl
3	belonging to any class of creditors		0	0	0	0	0	0	2	Not Applicable
5	Secured Financial Creditors (other than financial creditors belonging to any class of creditors)	1	73,98,56,306	1	73,98,56,306	0	0	0	3	
4	Unsecured Financial Creditors (other than financial creditors belonging to	2	26,42,60,374	2	25,55,21,745	0	0	9729620		-
5	any class of creditors)							8738629	4	Int. not allowe
5	Operational Creditors (Workmen) Operational Creditors (Employees)	0	0	0	0	0	0			
7	Operational Creditors (Government	3	0	0	0	0	0	0		Not Applicable
	Dues)	3	36,84,31,990	3	36,68,71,990	0	0	15,60,000		Not Applicable Penalty not
	Operational Creditors (other than Workmen, Employees and	0	0	0	0	0	0	0		allowed
	Government Dues)							U U	8	Not Applicable
- 1	Other creditors, if any (other than financial creditors and operational	0	0	0	0	0	0	0	9 1	I-4 A 1' 11
otal	creditors)								9	Not Applicable
	Pag No IBBI	6	1,37,25,48,670	6	1,36,22,50,041	0	0	1,02,98,629		

Medi Yadaiah
Regd. No. IBBI/IPA-002/IP-N01039/2020

Interim Resolution Professional CY PROF

In the matter of Sri Nagakrishna Chemicals Limited

Date: 11.09.2025